



2026:AHC-LKO:21284

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 10935 of 2025

Harsh Mishra

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of
Home Lko.

.....Opposite
Party(s)

Counsel for Applicant(s) : Santosh Kumar Dwivedi,
Atul Verma, Hari Krishna
Verma, Sandeep Singh,
Santosh Kumar Dwivedi,
Sudhanshu Verma

Counsel for Opposite Party(s) : G.A.

Court No. - 28

HON'BLE RAJEEV BHARTI, J.

1. Heard learned counsel for the applicant and learned A.G.A.
2. This is first bail application filed on behalf of the applicant who is involved in Case Crime No.829 of 2025, Under Sections 115(2), 351(3), 352, 109(1), 131, 3(5) B.N.S. and Section 27/30 of Arms Act, Police Station Sushant Golf City, District Lucknow.
3. As per prosecution version, initially, complainant of the present lodged F.I.R. against the applicant and other co accused. Thereafter, another F.I.R. was also lodged against the bouncers in Case Crime No.831/2025, under Sections 324(4), 115(2), 191(2) B.N.S., Police Station Sushant Golf City against 15-20 bouncers and guard. The applicant and other co accused have also sustained injuries in the alleged occurrence but the same has not been explained by the complainant.
4. Learned counsel for the applicant submits that three other co accused have been granted bail by the court below. It is further submitted that no grievous injuries have been found.

The applicant has no criminal history. The applicant is languishing in jail since 20.9.2025.

5. Perusal of the record reveals that as per the injury report of the injured namely Purushottam Pandey and the X-ray report prepared by Dr.A.K. Pandey, Radiologist, Dr. S.P.M. Civil Hospital, Lucknow, a bullet-shaped Radio opaque metallic density was seen in the subcutaneous plane on the left side in the postero lateral aspect of back adjacent to left 10th rib with laceration. few air foci and surrounding fat stranding. However no fracture was detected. All the injuries have been opined to be simple in nature.

So far as the injury report of Nisha Verma is concerned, all the injuries are simple in nature, caused by hard and blunt objects. Similarly, as per the injury report of Anuj Chaudhary, all the injuries are simple in nature caused by hard and blunt object.

6. Learned A.G.A. opposed the prayer for bail but could not dispute the aforesaid facts as argued by the learned counsel for the applicant.

7. On due consideration to the facts that the applicants are languishing in jail since 20.9.2025; applicant has no criminal history and seeing the fact that no grievous injury was caused to any of the injured; without entering into the merits of the case, this Court is of the view that it is a fit case for enlarging the applicants on bail.

8. Accordingly, the bail application is ***allowed***.

9. Let the applicant- ***Harsh Mishra*** involved in Case Crime No.829 of 2025 (supra) be released on bail in the aforementioned case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of Magistrate/Court concerned, subject to following conditions:-

- (i) the applicant shall not tamper with the prosecution evidence;
- (ii) the applicant shall not pressurize the prosecution witnesses;

(iii) the applicant shall appear on each and every date fixed by the trial Court, either personally or through his counsel.

Any other condition(s) which the trial court/concerned court may deem fit and proper, in the circumstances of the case, may also be imposed.

10. It is clarified that the observations made in this order are confined to the present bail application and shall have no bearing on the merits of the trial.

March 24, 2026
Shukla

(Rajeev Bharti,J.)